

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 426
ANSWERED ON. 03/12/2025

FRAGMENTATION OF FARMLAND DUE TO ACQUISITION

426. SHRI SANT BALBIR SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether with the acquisition of land for road projects, many farmers' lands are being divided into smaller and less viable pieces, if so, the steps Government is taking to mitigate the adverse effects of such fragmentation on farmers; and

(b) whether in this situation farmers are often left with no direct access to their land or are forced to travel long distances to reach it, if so, the measures Government is implementing to alleviate these across challenges?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) Land required for the construction, development and management of National Highways is acquired under the National Highways Act, 1956, in accordance with the approved alignment and requisite Right Of Way (ROW). The alignment is planned carefully, in consultation with the concerned State/UT and district authorities, to minimize land fragmentation and to incorporate stakeholder inputs. Priority is accorded to widening existing roads rather than developing new corridors. Where fragmentation cannot be avoided, mitigation measures such as Vehicular Underpasses, Light Vehicular Underpasses, Foot Over Bridges and other cross-movement facilities are provided over reasonable distances while keeping in view cost optimization and technical feasibility.

These measures are incorporated in the Detailed Project Report (DPR) based on site conditions and stakeholder feedback to ensure continuous and convenient access for farmers.
